

ITEM NO.42

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 553/2015

STATE OF U.P.

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission)

Date : 10/03/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Amit Singh,Adv.
Mr. Abhishek Chaudhary,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner in Crl.M.P.No.2378/2016 has filed the requisites after the period prescribed for such filing. The delay has been satisfactorily explained by the Ld.counsel. Therefore, the same is condoned, and, accordingly, notice shall be issued to the respondents with utmost dispatch.

List the matter again on 27.04.2016.

(M V RAMESH)
Registrar

SB